

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 535/91 ~~199~~
~~KXX~~

DATE OF DECISION 2.5.1991

M. Gopakumar Applicant (s)

Mr. MR Rajendran Nair Advocate for the Applicant (s)

Versus

Sub Divisional Officer, Respondent (s)

Telegraphs, Trivandrum and two others.

Mr. V. Krishnakumar, ACGSC Advocate for the Respondent (s)
through Mr. Unniraj.

CORAM:

The Hon'ble Mr. S.P. MUKERJI - VICE CHAIRMAN

and

The Hon'ble Mr. A.V. HARIDASAN - JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? *h*
2. To be referred to the Reporter or not? *m*
3. Whether their Lordships wish to see the fair copy of the Judgement? *m*
4. To be circulated to all Benches of the Tribunal? *m*

JUDGEMENT

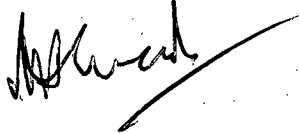
(Hon'ble Shri S.P. Mukerji, Vice Chairman)

Heard the learned counsel for both the parties on the question of condonation of delay in this case in which inter-alia the applicant has sought quashing of the communication of the General Manager at Annexure-I dated 9.6.88. The learned counsel for the applicant states that delay in moving the Tribunal against this order is due to the financial stringency of the applicant. We do not consider it to be a sufficient ground to condone the delay of more than one year in this case.

2. Accordingly, we close this application as time

...2.

barred. We ^{however} make it clear that this will not debar
the applicant from representing before the competent
authority about getting necessary relief in accordance
with law. There will be no order as to costs.



(A.V.HARIDASAN)
JUDICIAL MEMBER



(S.P.MUKERJI)
VICE CHAIRMAN

02.05.1991

Ks.